

Travancore-Cochin Payment Of Salaries And Allowances (Amendment) Act, 1956

5 of 1956

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An Act further to amend the Travancore-Cochin Payment of Salaries and allowances Act, 1951. WHEREAS, it is expedient further to amend the Travancore-Cochin Payment of Salaries and Allowances Act, 1951 (Act XIV of 1951), for the purposes hereinafter appearing; BE it enacted in the Seventh Year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Travancore-Cochin Payment of Salaries and Allowances (Amendment) Act, 1956.

(2) Section 4 of this Act shall be deemed to have come into force on the 1 st day of April 1955 and the rest of this Act shall come into force at once

2. Amendment Of Section 6, Act Xiv Of 1951 :-

In Section 6 of the Travancore Cochin Payment of Salaries and Allowances Act, 1951 (Act XIV of 1951), hereinafter referred to as the said Act, between the words "the Speaker" and "subject to" the words "throughout their terms of office and for a period of fifteen days immediately thereafter" shall be inserted.

3. Amendment Of Section 7, Act Xiv Of 1951 :-

In Section 7 of the said Act, --

(1). to sub- section (1), the following proviso shall be added, namely:-

"Provided that where a Minister, while on tour, is allowed free board and lodging at the expense of the Government of India or the Government of any State, he shall be entitled, for the days on which he is allowed such free board and lodging, to draw only onehalf of the daily allowance admissible to him at the station concerned.";

(2). to sub section (2), the following proviso shall be added, namely:-

"Provided that where the speaker, while on tour, is allowed free board and lodging at the expense of the Government of India or the Government of any State, he shall be entitled for the days on which he is allowed such free board and lodging, to draw only onehalf of the daily allowance admissible to him at the station concerned."

4. Amendment Of Schedule To Act Xiv Of 1951 :-

In the Schedule to the said Act,--

in item I, in clause (2), for the words "cost of one and a half firstclass railway fare", the words "cost of one first-class railway fare plus two annas per mile" and for the words "actual plane fare plus half first class railway fare", the words "actual plane fare plus two annas per mile by the shortest rail route" shall be substituted.

in item III, for the words "Double first class railway fare", the words "Cost of one first class railway fare plus two annas per mile" shall be substituted.

(5). Validation of payment of certain allowances.-

A Minister, the Speaker, the Deputy Speaker, or a Member of the Legislative Assembly entitled to receive traveling allowance in respect of any journey performed by him by a railway before the 1 st day of April 1955, shall notwithstanding the abolition of first class accommodation on such railway, be entitled and be deemed always to have been entitled to receive traveling allowance in respect of such journey at the rates admissible to him in accordance with the law then in force, as if the first-class accommodation had not been abolished on such railway and as if he had in fact traveled by first class and accordingly the payment of any traveling allowance to him in respect of such journey at the aforesaid rates shall be deemed to have been validly made and shall not be called in question by any authority on the ground only that the first-class accommodation had been abolished on such railway and that he had not in fact traveled by first class.